

ITEM NO.50

COURT NO.12

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).52431/2024

[Arising out of impugned final judgment and order dated 30-10-2024 in CRLP No.12491/2024 passed by the High Court for The State of Telangana at Hyderabad]

X

Petitioner(s)

VERSUS

THE STATE OF TELANGANA & ANR.

Respondent(s)

(IA No.276084/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.276082/2024-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 13-12-2024 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Ms. Anjana Prakash, Sr. Adv.
Mr. N. Rajaraman, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Application seeking permission to file petition is granted.
2. Let the notice be issued to the respondents, returnable after six weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)